

**आयकर अपीलीय अधिकरण, "रांची" न्यायपीठ रांची**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**"RANCHI" BENCH, RANCHI**

*(Heard from Kolkata Benches through web-based video conferencing platform)*

**BEFORE SHRI SANJAY GARG, HON'BLE JUDICIAL MEMBER**  
**&**  
**SHRI MANISH BORAD, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 46/Ran/2022**  
**Assessment Year: 2017-18**

<b>M/s. Park Sarvamangala Projects (P) Ltd.</b> C/o. P.S. Paul & Co. Chartered Accountants Unit No.-307, Shrilok Complex 4, H.B. Road Ranchi - 834001 <b>[PAN : AADCP7633C]</b>	Vs	<b>Principal Commissioner of Income Tax, Ranchi</b>
<b>अपीलार्थी/ (Appellant)</b>		<b>प्रत्यर्थी/ (Respondent)</b>
Assessee by :	Shri P.S. Paul, A/R	
Revenue by :	Smt. Rinku Singh, CIT, D/R	

सुनवाई की तारीख/Date of Hearing : 22/05/2023  
घोषणा की तारीख /Date of Pronouncement : 22/05/2023

**आदेश/ORDER**

**Per Sanjay Garg, Judicial Member:**

The present appeal is directed at the instance of the assessee against the order of the learned Principal Commissioner of Income Tax - Ranchi (hereinafter the "ld. Pr. CIT") dated 30/03/2022, passed u/s 263 of the Income Tax Act, 1961 ("the Act"), for Assessment Year 2017-18.

2. At the time of hearing, the ld. Counsel for the assessee sought permission to withdraw the instant appeal. The ld. D/R, raised no objection to the withdrawal of the appeal.

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3. In view of the above, appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the Court on 22<sup>nd</sup> May, 2023 at Kolkata.**

*Sd/-*

**(Manish Borad)  
Accountant Member**

*Sd/-*

**(Sanjay Garg)  
Judicial Member**

Kolkata, Dated 22/05/2023

*\*SC S.P.*

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned Pr. CIT
4. आयकर आयुक्त अपील (/ The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, Ranchi/DR,ITAT, Ranchi
6. गार्ड फाईल /Guard file.

आदेशानुसार/ BY ORDER,  
TRUE COPY

Assistant Registrar  
आयकर अपीलीय अधिकरण  
ITAT, Ranchi